

The Minister of Welfare (Shri Sitaram Kesri) : (a) Yes, Sir.

(b) and (c) The Narcotic Drugs and Psychotropic Substances Act, 1985 and the Prevention of Illicit Traffic in Narcotic Drug and Psychotropic Substances Act, 1988 are in force in the country and are being implemented by the concerned agencies.

A comprehensive multidimensional strategy to combat drug abuse has been adopted. Under the Scheme of Assistance to Voluntary Organisations for Prohibition and Drug Abuse Prevention sponsored by the Ministry of Welfare 112 counselling centres, 44 de-addiction centres and 10 After-care Centres have been set up in States and Union Territories for providing counselling, deaddiction and after-care services to drug addicts. In addition, Government is also through voluntary organisations and media creating public awareness regarding the ill effects of drug abuse.

According to available information the number of persons arrested in Metropolitan Cities during the period January-June 1991 is as follows :—

	No. of persons arrested	
	Indians	Foreigners
Delhi	616	15
Calcutta	36	1
Bombay	141	33
Madras	154	9

Industrial Pollution in Metro cities

862. Mohammad Ali Ashraf Fatmi : Will the Minister of Environment and Forests be pleased to state :

(a) whether it is a fact that four metropolitan cities—Delhi, Bombay, Calcutta and Madras have been adversely affected by the industrial pollution ;

(b) if so, the names of mills and factories responsible for pollution in each of these metropolitan cities ;

(c) the action taken by the Government against such erring mills and factories during last three years ?

The Minister of State in the Ministry of Environment and Forests (Shri Kamal Nath) : (a) Yes, Sir.

(b) and (c) Government have identified 17 heavily polluting industries, namely Cement, Iron & Steel, Thermal Power Plant, Fertilisers, Zinc Smelter, Copper Smelter, Aluminium Smelter, Oil Refinery, Pulp & Paper, Basic Drugs, Dyes & Dye Intermediates, Pesticides, Petro-chemicals, Clusters of Tanneries, Pharmaceuticals, Sugar and Distillery. The names of polluting units in the four metropolitan cities are not available with Government.

The steps taken by Government to check pollution include the following :—

- (i) Effluent and emission standards have been prescribed under the Environment (Protection) Act, 1986.
- (ii) Networks of ambient air quality and ambient water quality monitoring stations have been set up.
- (iii) Environmental guidelines have been evolved for siting and operation of industries.
- (iv) Industries have been asked to comply with consent requirements of the State Pollution Control Boards to keep the discharge of effluents and emissions within the stipulated limits.
- (v) A time-bound action plan for control of highly polluting 17 categories of industries has been prepared in consultation with the State Governments and a Notification has been issued under which polluting units are required to meet the standards by December 31, 1991.